

High Court of Jammu and Kashmir at Jammu.

To,

*The Pr. D&S Judge,
All*

No: 32467-88/AC Dated: 8/12/2017

Sub:- Requisition for allotment of funds under various object heads.

Sir,

While projecting the demand for additional allotment of funds under the various objects heads, the Presiding Officers of the concerned Courts are not mentioning the allotment of Budget already allotted by the High Court upto date, Expenditure and balance till date, if any.

It is therefore, requested to your goodself to direct the Presiding Officers of Subordinate Courts working under your kind control to prepare the requirement in the below mentioned format. Simple letter shall not be entertained for allotment of funds.

<i>S.No.</i>	<i>Detailed Head</i>	<i>Budget allotted by High Court.</i>	<i>Expenditure till date.</i>	<i>Balance till date</i>	<i>Actual requirements upto ending March 2018.</i>

Treat the matter as most urgent.

Yours faithfully,

[Signature]
Deputy Registrar (Accts). 8/12

[Signature]